

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.1791 of 1992

New Delhi this the 10th day of February, 1997

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

(8)

Jagdish Chander
S/o Shri Ravi Dutt Malik
R/o H.No.711/30, Vikash Nagar, Gali No.1,
Kakroli Road, Sonepat (Haryana). ...Applicant

By Advocate: Shri Yogesh Sharma, proxy
counsel for Shri V. P. Sharma.
Versus

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.
2. The C.D.A.(P),
Ministry of Defence,
Government of India,
Meerut Cantt.
3. The D.P.D.O.
Ministry of Defence,
Sonipat (Haryana). ... Respondents

None for the respondents.

ORDER (ORAL)

Hon'ble Mr. K. Muthukumar, Member (A)

The applicant claims to have worked with the respondents since 5.9.81 and his services were discontinued. In this application the applicant has prayed for reengagement as casual labour.

The respondents in their reply have denied the working from 5.9.81, but have however

admitted his having done ~~intermittent~~ service between 20.1.92 to 16.4.92 on daily wage basis as Chowkidar and since his services were no longer required, he was disengaged. It has been ensured that as and when there will be any need for employment of casual labourer, the applicant will also be considered along with the others for reengagement.

(9)

In the light of the above submission that the applicant would be considered for reengagement as and when the need arises for engagement of casual labourer, this application is disposed of with a direction to the respondents to consider the applicant for reengagement in service as and when there is any need for employing any casual labour in the department. No costs.


(K. Muthukumar)

Member (A)

dbc